

**THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI):** (a) A letter of intent for setting up a plant for the manufacture of 15,000 tonnes/annum of polyester staple fibre has recently been issued to the Industrial Promotion and Investment Corporation of Orissa Ltd. Final decision on other similar proposals has not yet been taken.

(b) Yes Sir.

(c) There is no such proposal.

**Land acquired in Kedla area of Central Coalfield Limited**

3915. **SHRI A. K. ROY:** Will the Minister of ENERGY be pleased to state:

(a) details of the land acquired and proposed to be acquired in 1981 from the peasants in the Kedla area of the Central Coalfield Limited and the jobs and compensation given or being offered to them, facts in details;

(b) whether it is a fact that no coherent policy is being followed by the Central Coalfield Limited towards the land losers resulting in great resentment in the village areas; and

(c) if so, steps taken on that?

**THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN):** (a) Under the Land Acquisition Act, acquisition process for 8.38 acres of land in respect of Kedla (Opencast) Project has been completed and compensation paid to the tenants by the Land Acquisition Officer of the State Government, as per normal rules. Employment has also been provided to 90 persons. A further area of 332.42 acres of Tenancy land is also in the process of acquisition. Compensation for this land would be paid only after the acquisition proceedings are completed. The tenants are, however, being paid crop compensation annual-

4345 L.S.

ly till the acquisition proceedings are finalised and compensation for the land is paid to them.

Under Coal Bearing Areas (Acquisition & Development) Act, 1957, 250 acres of tenancy land have been acquired for the Kedla Washery by Notification dated 22-12-1980. Assessment of compensation in respect of this area is in progress. Employment under the prescribed norms would be provided as and when the land is acquired.

The area proposed to be acquired for the project under the Coal Bearing Areas Act is 16,447.00 acres and under the land Acquisition Act is 1,326.26 acres.

(b) and (c). No, Sir. Compensation is paid on the basis of rates fixed by the State Government in respect of lands acquired under Land Acquisition Act. In regard to lands acquired under Coal Bearing Areas Act, compensation is determined and paid as per the provisions of the Act.

In regard to provision of jobs to land losers also, the company is following a uniform policy i.e. one employment is given for 3 acres of land acquired.

**Thermal Power Plant at Kanti in Bihar**

3916. **SHRI KRISHNA PRATAP SINGH:** Will the Minister of ENERGY be pleased to state:

(a) whether there was a proposal to set up a thermal power plant at Kanti, District Muzaffarpur, Bihar;

(b) if so, when the thermal power plant at Kanti is likely to be set up; and

(c) the extent to which the power requirement from this power plant will be met?